## **National Company Law Tribunal**

## Allahabad Bench

CP NO. 101/ND/2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

NAME OF THE COMPANY: MIS Netsky News Put the R. R. Infraproks Put 214

SECTION OF THE COMPANIES ACT: U/S of the companies Act, 195%,

SI. NO.

Name

Designation

Representation

Signature

1.

2.

## Order Dated 17.03.2017

## C.P. No. 101/ND/2015 M/s R.R. Infrapromotes Pvt. Ltd.

Case is fixed today for the appropriate order on withdrawal memo however the direction ensuring presence of consenting parties before this tribunal is not complied with despite a last opportunity was given on request of the counsel for the both parties. Today there in now representation from either side. Hence the case is now fixed for consequential order.

List the matter on 31 March, 2017.

H.P. CHATURVEDI, MEMBER (JUDICIAL)